

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 104/2022

In the matter of :

Vishnu Kumar Agarwal

.....Petitioner

Vs

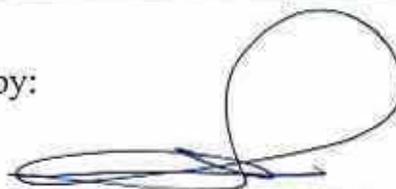
Govt. of NCT of Delhi

.....Respondent

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Filed by:



(Delhi Pollution Control Committee)

Respondent

Place: New Delhi

Dated: 20.09.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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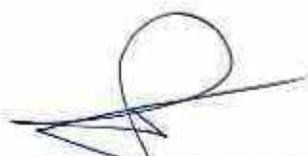
Vs

Govt. of NCT of Delhi

.....Respondent

**ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF DELHI  
POLLUTION CONTROL COMMITTEE**

1. That a joint inspection by a team of DPCC, MCD and Revenue Department officials was conducted on 10.08.2022 and ATR regarding the same has been filed before the Hon'ble NGT on 18.08.2022.
2. That in continuation to the earlier ATR, an additional action taken is as below:
  - a) Show Cause Notices for closure along with notices for imposition of EDC of Rs 20,000/- were sent to all the units on 19.09.2022.
  - b) A reminder letter was sent to the MCD for taking necessary action against all the alleged shops operating without Factory License on 19.09.2022.
  - c) A reminder letter was sent to the DDA on 19.09.2022 to provide the land use detail of Azadpur Subzi Mandi shops as per Master Plan of NCT of Delhi.



d) A reminder letter was sent to the APMC for taking necessary action against all the alleged shops which are operating without APMC License on 19.09.2022.

Copies of above said letters are annexed as **Annexure-A (COLLY)**.

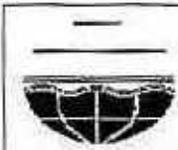
3. That the above status report/ additional action taken report may please be taken on record.

  
(MOHD. ARIF)  
SR. ENV. ENGINEER

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Annexure-A (Colly)

**Most Urgent  
NGT Matter  
Reminder  
By Speed Post**



**DELHI POLLUTION CONTROL COMMITTEE**

DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)

1<sup>st</sup> Floor, E Block, Vikas Bhawan-II, Upper Bela Road, Civil Line, Delhi-54

visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-V/NGT-OA-104/2022/ 5483

Dated: 19/09/2022

To,

The Chief Engineer, Delhi Development Authority,  
DDA Office Complex, 1<sup>st</sup> Floor, Madhuban Chowk,  
Sector-14, Rohini,  
Delhi-110085.

**Sub.: Regarding compliance of Order passed by Hon'ble NGT in Original Application No. 104/2022 on 04.02.2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi".**

Sir,

This has reference to the order dated 04.02.2022 passed by Hon'ble National Green Tribunal in Original Application No. 104/2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi" (copy enclosed) regarding running of some illegal cold storage unit in the Azadpur, New Subzi Mandi, Delhi-110033. The Hon'ble NGT has issued following directions as reproduced below:-

*"...4. Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the DPCC, Commissioner, Municipal Corporation of North, Delhi and District Magistrate, North-West, Delhi. The DPCC will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

*List the matter for consideration on 24.05.2022."*

In this regard, I am directed to inform you that the inspection in this matter was conducted by a joint team of officials of DPCC, MCD & Revenue Department on 10.08.2022 and during the inspection, it was found that all the shops at the addresses mentioned by the petitioner in his complaint do not have valid APMC & Factory Licenses. Moreover, the petitioner also alleged that these shops are operational in non-designated industrial area in contravention of the Master Plan of NCT of Delhi.

In view of above, I am directed to request you again to provide the land use details of Azadpur Subzi Mandi as per the Master Plan of NCT of Delhi.

This issues with the approval of the Competent Authority.

Yours sincerely,

Encl.: As above.

(Mohd. Arif)  
Sr. Env. Engineer

o/c

④  
Most Urgent  
NGT Matter  
Reminder  
By Speed Post



F. No. DPCC/CMC-V/NGT-OA-104/2022/ S482

Dated: 19/09/2022

To,  
The Dy. Secretary (License),  
Agriculture Produce Marketing Committee,  
APMC Office Complex,  
NFM Ph.-II, Sarai Pipal Thala,  
Delhi – 110033.

**Sub.: Regarding Order passed by Hon'ble NGT in Original Application No. 104/2022 on 04.02.2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi".**

Sir,

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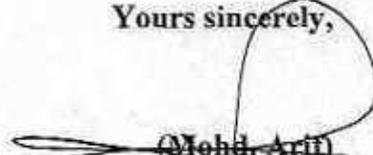
In this regard, I am directed to inform you that the inspection in this matter was conducted by a joint team of officials of DPCC, MCD & Revenue Department on 10.08.2022 and during the inspection, it was found that all the shops at the addresses mentioned by the petitioner in his complaint do not have valid APMC license. In this regard, an email was sent to you on 10.08.2022 with the request to provide the copy of License details of these shops and reply in this regard is still awaited.

In view of above, I am directed to request you again to provide the copy of valid License, if any, or take suitable action against these shops, if operating without valid License and provide Action Taken Report to apprise the same to the Hon'ble NGT.

This issues with the approval of the Competent Authority.

Yours sincerely,

Encl.: As above.

  
(Mohd. Arif)  
Sr. Env. Engineer

o/c

5  
Most Urgent  
NGT Matter  
Reminder  
By Speed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
1<sup>st</sup> Floor, E Block, Vikas Bhawan-II, Upper Bela Road, Civil Line, Delhi-54  
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-V/NGT-OA-104/2022/ 5484

Dated: 19/09/2022

To,

The Chief Engineer (DEMS) HQ-1,  
Municipal Corporation of Delhi,  
10<sup>th</sup> Floor, E-1 Block, Civic Centre, Minto Road,  
New Delhi-110 002.

**Sub.: Regarding compliance of order passed by Hon'ble NGT in Original Application No. 104/2022 on 04.02.2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi".**

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In this regard, I am directed to inform you that the inspection in this matter was conducted by a joint team of officials of DPCC, MCD & Revenue Department on 10.08.2022 and during the inspection, it was found that all the shops at the addresses mentioned by the petitioner in his complaint do not have valid APMC and Factory Licenses.

In view of above, I am directed to request you again to provide the copy of valid Factory License, if any, or take suitable action against these shops, if operating without valid Factory License and provide Action Taken Report to apprise the same to the Hon'ble NGT.

This issues with the approval of the Competent Authority.

Yours sincerely,

Encl.: As above.

(Mohd. Arif)  
Sr. Env. Engineer

o/c